

घाटा हुआ है। इन उपक्रमों को मूल्य-ह्रास और व्याज घटाने के बाद जो घाटा हुआ है उसकी रकम भी उस अनुपत्र में दी गयी है। इन उपक्रमों को 1967-68 और 1966-67 में जो घाटा (या शुद्ध लाभ, जिनके सम्बन्ध में लागू हो) हुआ है उसके आंकड़े भी उसी विवरण में दिये गये हैं।

उसी प्रकार, इस विवरण के अनुपत्र (ख) (देखिए परिशिष्ट 71, अनुपत्र संख्या 9) में उन उपकरणों का नाम दिया गया है जिन्हें 1968-69 में शुद्ध लाभ हुआ है। मूल्य-ह्रास और व्याज घटाने के बाद इन उपक्रमों को जो लाभ हुआ है वह भी उक्त अनुबन्ध में दिया गया है। इन उपक्रमों को पिछले दो वर्षों में जो शुद्ध लाभ या हानि हुई है उसके आंकड़े भी उसी विवरण में दिये गये हैं।

अनुपत्र (क) और (ख) का सम्बन्ध सभी सरकारी उपक्रमों से है लेकिन निर्माणाधीन उपक्रम तथा जीवन बीमा निगम उनमें शामिल नहीं है। जहां तक जीवन बीमा निगम का सम्बन्ध है, अप्रैल, 1967 से 31 मार्च, 1969 तक की अवधि के दो वर्षों के सम्बन्ध में अभी हाल में किये गये मूल्यांकन के अनुसार, उसे 96.57 करोड़ रुपये का लाभ हुआ जिसमें से 91.82 करोड़ रुपया पालिसी होल्डरों के लिए तथा 4.75 करोड़ रुपया भारत सरकार के लिए नियत कर दिया गया था।

सरकारी उपक्रमों का उत्पादन तथा उनकी लाभप्रदता बढ़ाने के लिए जो सुधारात्मक उपाय किये गये हैं उनका उल्लेख "सरकारी उपक्रम-एक जापन" नामक पुस्तिका में किया गया है जो, बजट-पत्रों के साथ 28 फरवरी, 1969 को परिचरित किया गया था। मोटे तौर पर, इन उपायों का उद्देश्य, इन उपक्रमों की संस्थापित क्षमता का पूरा-पूरा उपयोग करना तथा प्रबन्ध और कार्यचालन सम्बन्धी कुशलता बढ़ाना है।

†THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b) A statement is laid on the Table of the House.

STATEMENT

Annexure A [see Appendix LXXI, Annexure No. 8] to this statement indicates the names of the Public Enterprises which incurred net losses, as also the figures of such losses, after depreciation and interest, in respect of 1968-69, the last financial year. The same statement shows the figures of net loss (or net profit where applicable) made by these enterprises during 1967-68 and 1966-67.

2. Annexure B [see Appendix LXXI, Annexure No. 9] to this statement similarly indicates the names of Public Enterprises which made net profits, and the figures of such profits, after depreciation, interest and tax, in respect of 1968-69. The same statement also indicates the figures of net profit or net loss made by these enterprises during the previous two years.

3. The Annexures A and B relate to all the Public Enterprises excluding those under construction and Life Insurance Corporation. In the case of Life Insurance Corporation, the surplus as determined by the latest valuation covering the period of two years from 1st April, 1967 to 31st March, 1969, amounted to Rs. 96-57 crores out of which Rs. 91 -82 crores was allotted to policy-holders and Rs. 4 -75 crores to the Government of India.

4. The remedial measures for increasing the production and the profitability of Public Enterprises are outlined in the Memorandum on Public Sector Enterprises, circulated along with the budget documents on 28-2-1969. Broadly speaking, these measures are aimed at achieving fuller utilisation of the capacities created and improving managerial and operational efficiencies.)

TRANSFER OF FUNDS TO STATES

59. DR. DEBIPRASAD CHATTO-PADHYAYA : Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention been drawn to the observation made by

t [] English translation.

the Finance Commission (1969) to the effect that "there is a chronic gap between the States' own revenues and their expenditure commitments and consequently there is persistent and growing need for larger transfer of funds to States"; and

(b) if so, what is the reaction of the Central Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b) The observation was made by the Commission while explaining the Union-State financial relationships. In the very succeeding paragraphs of the Report, however, the Commission has pointed out the constitutional provisions regarding periodical review of the transfer of funds from the Centre to the States by a quasi-judicial body. A statement showing how the transfers under the successive Finance Commission's recommendations have been progressively increasing is laid out on the Table.

STATEMENT Transfers under finance Commission's recommendations.			
Period	Share of Taxes & Duties	Statu- tory	Total
First Plan	345	41	386
Second Plan	711	166	877
Third Plan	1259	290	1549
1966-67	384	141	525
1967-68	432	141	573
1968-69	507	141	648
1969-74† (Fourth Plan)	3628	638	4266

†As estimated by the Fifth Finance Commission.

TATA FERTILIZER PLANT AT MITHAPUR

60. SHRI DAHYABHAI V. PATEL:
SHRI M. K. MOHTA :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer in the reply to the Unstarred Question No. 1665 given in the Rajya Sabha on the 23rd December, 1969 and state :

(a) whether any final decision has since been taken in regard to the Tata proposal for setting up a Fertilizer Plant at Mithapur;

(b) the essential features of the original proposal and the revised one, if already submitted;

(c) by when Government are likely to take a final decision in this regard; and

(d) whether it is a fact that other similar projects received later have been accorded sanction before this ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) No, Sir.

(b) The original proposal envisaged production of a total of about 1 T million tonnes of nutrients, the estimated capital cost of the project being Rs. 200 crores with Rs. 46 crores in foreign exchange. The revised proposal dated January 26, 1970 is for production of a total of about 405,000 tonnes of nutrients and the estimated capital cost of the project is Rs. 55 crores with a foreign exchange component of Rs. 25 crores.

(c) A decision will be taken as soon as the examination of the proposal is completed.

(d) None of the private sector fertilizer projects approved after the receipt of the original proposal of Tatas can be described to be similar. And no other project has been approved since the receipt of the revised Tata proposal in January 1970.

83. Transferred to Hie 4th March, 1970]

जीवन बीमा निगम के मामले

84. श्री सूरज प्रसाद : क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) जीवन बीमा निगम में पिछले दो वर्षों में कितने मामलों में पालिसियां बन्द कर दी गईं; और

(ख) जीवन बीमा निगम में पिछले दो वर्षों से लम्बित ऐसे मामलों की संख्या कितनी है जिनमें या तो पालिसी पूरी जमा हो गई है या पालिसियां परिपक्व होने से पूर्व पालिसी होल्डरों की मृत्यु हो गई है और उनके वारिसों को घन की अदायगी नहीं की गई है ?